

mines specially coal mines and other mines are scandalous and the management is inefficient;

(b) whether most of the mines are using obsolete techniques and worn out equipment; and

(c) if so, the action proposed to be taken by Government?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) No.

(b) No. The equipment used and the method of work adopted in most of the mines are generally satisfactory. However, there is room for further improvement.

(c) Improvement in working conditions and increase in productivity are constantly kept in view and suitable action is taken to introduce better techniques and equipment wherever feasible.

Jobs for Unemployed during Third Plan

*786. Shrimati Tarkeshwari Saha: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) how far the Third Plan has succeeded in providing jobs to the unemployed; and

(b) whether it is a fact that the actual working of the Plan has proved that the targets fixed for providing employment were unrealistic?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) and (b). The additional employment opportunities created during the Third Plan period are estimated at 14.5 million; 10.5 being in the non-agricultural sector and 4 million in the agricultural sector. At the time of formulation of the Third Plan, it was envisaged that the Plan may provide additional employment of the order of 14 million.

Retirement Age

*787. Shri Yashpal Singh:
 Shri Sradhakar Supakar:
 Shri Devan Sen:
 Shri Nambiar:
 Shri D. C. Sharma:
 Shri Onkar Lal Berwa:
 Shri Madhu Limaye:
 Dr. Ram Manohar Lohia:
 Shri Mohsin:
 Shrimati Tarkeshwari Saha:
 Shri S. M. Joshi:
 Shri Sezhiyan:
 Shri Anubhagan:
 Shri Kartik Oraon:
 Shri A. B. Vajpayee:
 Shri Kanwar Lal Gupta:
 Shri Hukam Chand Kachwal:
 Shri Ram Singh Ayarwal:
 Shri K. N. Pandey:
 Shri S. M. Banerjee:
 Shri Sidheshwar Prasad:
 Shri George Fernandes:
 Shri J. H. Patel:
 Shri K. P. Singh Deo:
 Shri K. Anirudhan:
 Shri Jyotirmoy Basu:
 Shri C. K. Chakrapani:
 Shri Umanath:
 Shri K. M. Abraham:
 Shri Vishwanatha Menon:
 Shri R. S. Vidyarthi:
 Shri Yajna Datt Sharma:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have a proposal under consideration whereby the retirement age is proposed to be reduced to 50 years; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). No, Sir. However, Government have decided to amend the rules so as to provide for retirement in the public interest on completion of 25 years of service or attaining of 50 years of age, whichever may be earlier, after giving three months notice. The employees will have a similar right to

retire after giving three months notice.

to accept the principles already laid down in this regard;

Committee on Students' Agitation

*788. Shri R. S. Vidyarthi:
 Dr. Karni Singh:
 Shrimati Nirlep Kaur:
 Shri Bibhuti Mishra:
 Shri K. N. Tiwary:
 Shri Madhu Limaye:
 Shri S. M. Bawerjee:
 Shri George Fernandes:
 Shri D. N. Patodia:
 Dr. Ram Manohar Lohia:
 Shri Vishwa Nath Pandey:
 Shri Valmiki Choudhary:

(c) whether the new State Governments have suggested some alternate solution; and

(d) if so, whether any new procedure has since been evolved to resolve the disputes arising out of the common links between these two States?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (d). Action is being taken to appoint separate Governors for Punjab and Haryana. A Bill for setting up of separate High Courts for the two States is being drawn up.

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2100 on the 23rd November, 1966 and state:

(a) whether the Committee on Students' Agitation has since submitted its report to Government; and

(b) if so, the main recommendations of the Committee and those accepted by Government for implementation?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Yes, Sir.

(b) The report is being examined and it will take some time for the Government to formulate its views.

Common Links between Punjab and Haryana

*789. Shri D. N. Patodia:
 Shri Bishwanath Roy:
 Shri K. N. Pandey:
 Shri Prakash Vir Shastri:
 Shri R. Barua:

Will the Minister of Home Affairs be pleased to state:

(a) the progress achieved so far to resolve the disputes arising out of the common links between Punjab and Haryana:

(b) whether the present Governments in those States have disagreed

Under the Punjab Reorganisation Act, 1966, the State Electricity Board and the State Warehousing Corporation have to be divided on or before the 1st November, 1967. The State Electricity Board of the composite State of Punjab has already been divided and the Government of Punjab have been requested to draw up the necessary scheme for the division of the State Warehousing Corporation. Among the other Inter-State Corporations, the State Financial Corporation has been divided. The Government of Punjab have been requested to draw up necessary schemes for the division of other Inter-State Corporations in consultation with the concerned Governments. This work is reported to be progressing. Necessary orders will be issued by the Central Government in the light of the schemes so prepared. In the meantime, after consulting the State Governments, adequate representation has been given on some of the Inter-State Corporations to the concerned Governments. As stated, certain common links have already been abolished and others are in the process of being abolished. No disagreement or dispute between the Governments of Punjab and Haryana has been reported on the question of reorganising these Inter-State Corporations.